



2. Mr. Prashant Bhushan, learned counsel for the petitioner, states that the full audio clip of 2 hours 26 minutes has been copied onto pen drives from the original device on which the recordings were made. The pen drive, being the first generation copy of the original recording, shall be furnished to the other side, within one week from today, to be forwarded to the NFSU for comparison with the admitted voice recordings of the individual concerned.
3. The State of Manipur shall furnish the admitted voice recordings of the said individual to the NFSU for the purpose of comparison.
4. The NFSU shall endeavour to complete the exercise as expeditiously as possible and, preferably, within six weeks from today.
5. Report of such comparison shall be sent to this Court in a sealed cover.
6. Re-list on 07.08.2026.

**(BABITA PANDEY)**  
AR-cum-PS

**(PREETI SAXENA)**  
COURT MASTER (NSH)